

F. No. RCD-10002 /1/2022-Regulatory-FSSAI
Food Safety and Standards Authority of India
(A Statutory body under Ministry of Health & Family Welfare)
(Regulatory Compliance Division)

FDA Bhawan, New Delhi
Dated: February, 2024

Office Order

Subject: Appointment of Designated Officers (DOs) for Central licensing at Seaport / Airport under Section 36 of FSS Act, 2006 read with Regulation 1.2.1 (1) of Food Safety and Standards (Licensing and Registration of Food Business) Regulations, 2011 –Regd.

In pursuance to Subsection (5) of Section 10 and Section 36 of the FSS Act, 2006 read with Regulation 1.2.1 (1) of Food Safety and Standards (Licensing and Registration of Food Business) Regulations, 2011; the following officers are hereby appointed as Designated Officers for the area of jurisdiction mentioned against each with immediate effect until further orders:

S.No.	Name of the officer	Qualification	Area of Jurisdiction
1	Dr. Sameer Samar	MBBS	Jaipur Airport

2. The Designated Officers, so appointed shall perform the functions of the Central Licensing Authority in accordance with the provisions of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011.

(G. Kamala Vardhana Rao)
Chief Executive Officer, FSSAI

Copy to:

1. Joint Secretary, M/o Health & Family Welfare, Nirman Bhawan, New Delhi- 110011.
2. Dr.S. Senthilnathan, (CMO(SAG)-IH), DGHS, M/o Health & Family Welfare, Nirman Bhawan, New Delhi – 110011
3. Dr. Manas Pratim Roy, (ADG(MPR)), DGHS, M/o Health & Family Welfare, Nirman Bhawan, New Delhi – 110011
4. Commissioners of Food Safety of all States / UTs
5. All Designated Officers / Central Licensing Authority
6. All Divisional Heads / Central Licensing Authorities / Central AOs of FSSAI.
7. CITO – with a request to create login credential in FoSCoS for all officers and uploading the order on FSSAI Website.
8. Director, Training Division, FSSAI HQ.